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OA-683/95
(A)

3

Serial
No. of
OrderDate of
Order

Order with Signature

3 3.1.96

Since the applicant has already expressed his readiness to forgo promotion and also to retire voluntarily, it does not seem correct to continue to keep him under official duress in service without taking a decision on his representation regarding voluntary retirement. I am also unable to agree that this is a conditional notice for voluntary retirement.

It is hereby directed that the applicant be permitted to join in his previous post as Constable at Bhubaneswar within next three days and a suitable final decision as regards his promotion, posting and/or voluntary retirement be taken and communicated to him within one month.

Thus the Original Application and Misc. Application 11/96 are disposed of.

Heard Shri U.B.Mohapatra, learned Additional Standing Counsel.

~~MEMBER (ADMINISTRATIVE)~~

A copy of the order dt. 11.12.95 may be given to the counsel for both sides.

~~PK~~
15/12

~~PK~~
S.O

Received copy of the order dt. 11.12.95.

Chaturbincia Seo
for Mr. L. monapatra
S.O

MA-11/96
praying for
appropriate
order. copy
of MA-11/96
was not served.

~~PK~~
21/12

A copy of the order dt. 3.1.96 may be given to the counsel for both sides.

~~PK~~
4/1

~~PK~~
S.O

Received the copy of the order dt. 3.1.96 for Mr. L. monapatra
Chaturbincia Seo
S.O

Received copy of the order dt. 3.1.96.

~~PK~~ 17.12.96